

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Fourteenth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1978

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

FOURTEENTH REPORT

I the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on the 13th March, 1978 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19 and omission of article 31*) by Shri L. L. Kapoor.

(2) The Constitution (Amendment) Bill, 1978 (*Omission of article 310 and amendment of article 311*) by Shri Bhagat Ram.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under Rule 294(1) (e) of the Rules of Procedure to the Resolutions at items Nos. 2, 3 and 4 set down in the List of Business for Friday, the 17th March, 1978.

IV. Reconsideration of the classification of the Indian Social Disparities Abolition Bill, 1977 by Shri Roop Nath Singh Yadav.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri Bhagat Ram attended.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19 and omission of article 31*) by Shri L. L. Kapoor.

The Bill seeks to amend article 19 and omit article 31 of the Constitution with a view to remove the right to property from the Chapter of Fundamental Rights.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1978 (*Omission of article 310 and amendment of article 311*) by Shri Bhagat Ram.

The Bill seeks to omit article 310 and amend article 311 of the Constitution with a view to withdraw the power of the bureaucrats to dispense with the services of Government employees at their sweet will under the garb of these articles.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri K. Ramamurthy and Baldev Singh Jasrotia attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

7. Regarding the Code of Civil Procedure (Amendment) Bill, 1978 (Amendment of section 80) by Shri Baldev Singh Jasrotia, the Committee decided that the question of classification and allocation of time to this Bill be considered at a later sitting of the Committee.

Allotment of time to Resolutions

8. The Members concerned had been invited to present their views on their resolutions before the Committee. Shri K. Ramamurthy attended.

9. The Committee recommend the allocation of time as follows:—

- | | | |
|--|----|--------|
| (1) Resolution regarding Continuance of English as additional link language | .. | 2 hrs. |
| (2) Resolution regarding changes in the Constitution to provide special opportunities to the exploited and weaker sections | .. | 2 hrs. |

Reconsideration of the Classification of a Bill

10. The Committee then reconsidered the request of Shri Roop Nath Singh Yadav to reconsider their earlier decision (*vide* Ninth Report) and place his Bill, namely, the Social Disparities Abolition Bill in category 'A'. Shri Roop Nath Singh Yadav, who had been invited, attended.

On reconsideration, the Committee recommend that the Bill might be placed in category 'A'.

Recommendations

11. The Committee recommend that—

- (i) Sarvashri L. L. Kapoor and Bhagat Ram be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (iii) the allocation of time to resolutions, as shown in paragraph 9 above, be agreed to by the House; and
- (iv) the reclassification of the Bill, as shown in paragraph 10 above, be agreed to by the House.

NEW DELHI;
March 13, 1978.
Phalguna 22, 1899 (Saka).

GODEY MURAHARI,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

| S. No. | Name of the Bill and the Member-in-charge | Bill No. | Category recommended | Time recommended by the Committee |
|--------|---|------------|----------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | The Constitution (Amendment) Bill, 1977 (<i>Amendment of Eighth Schedule</i>) by Shri C. K. Chandrappan | 92 of 1977 | B | 2 hours |
| 2 | The Factories (Amendment) Bill, 1978 (<i>Amendment of section 2</i>) by Shri K. Ramamurthy | 1 of 1978 | B | 2 hours |
| 3 | The Price Fixation Bill, 1978 by Shri Vinayak Prasad Yadav | 30 of 1978 | B | 2 hours |
| 4 | The Constitution (Amendment) Bill, 1978 (<i>Substitution of article 16</i>) by Shri Vinayak Prasad Yadav | 13 of 1978 | B | 2 hours |
| 5 | The Constitution (Amendment) Bill, 1978 (<i>Omission of article 44</i>) by Shri G. M. Banatwalla | 2 of 1978 | B | 2 hours |
| 6 | The Homoeopathy Central Council (Amendment) Bill, 1978 (<i>Amendment of section 2</i>) by Dr. Bhagwan Dass Rathor | 11 of 1978 | B | 2 hours |
| 7 | The Constitution (Amendment) Bill, 1978 (<i>Amendment of article 101</i>) by Shri C. K. Chandrappan | 23 of 1978 | B | 2 hours |
| 8 | The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 102, 103 etc.</i>) by Dr. Ramji Singh | 34 of 1978 | B | 2 hours |
| 9 | The Constitution (Amendment) Bill, 1978 (<i>insertion of new article 83A</i>) by Dr. Ramji Singh | 24 of 1978 | B | 2 hours |
| 10 | The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 84 and 326</i>) by Dr. Ramji Singh | 33 of 1978 | B | 2 hours |
| 11 | The Constitution (Amendment) Bill, 1978 (<i>insertion of new article 13A</i>) by Dr. Ramji Singh | 23 of 1978 | B | 2 hours |
| 12 | The Representation of the People (Amendment) Bill, 1978 (<i>insertion of new section 78A</i>) by Shri Saugata Roy | 37 of 1978 | B | 2 hours |
| 13 | The Constitution (Amendment) Bill, 1978 (<i>insertion of new articles 329B, etc.</i>) by Shri Saugata Roy | 28 of 1978 | B | 2 hours |